

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.62/MP/2017**

Subject :Petition under Section 63 of the Electricity Act,2003 for adoption of transmission charges with respect to the Transmission System Established by Power grid N M Transmission Limited ( a 100 % wholly owned subsidiary of Power Grid Corporation of India Limited) and under Section 14 of the Electricity Act,2003 read with Central Electricity Regulatory Commission (Procedure Terms and Conditions for Grant of transmission Licence and other related matters) Regulations,2009 with respect to Transmission Licence to Powergrid NM Transmission Limited.

Date of hearing : 15.2.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Powergrid NM Transmission Limited

Respondent : IL & FS Tamil Nadu Power Company Limited

Parties present : Shri M. G. Ramachandran, Advocate, PGTL  
Ms. Anushree Bardhan, Advocate, PGTL  
Ms. Manju Gupta, PGTL  
Shri B. Vamsi, PGTL  
Shri V. C. Sekhar, PGTL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed seeking approval of methodology for apportionment of transmission charges between 765 kV D/C Nagapattinam-Salem transmission line and Salem-Madhugiri transmission lines and payment of transmission charges for 765 kV D/C Nagapattinam –Salem transmission line w.e.f. 23.10.2016 i.e. the date of COD. Learned counsel further submitted as under:

- a) The issue regarding apportionment of transmission charges among individual elements of the Petitioner was discussed in the 37<sup>th</sup> Meeting of Empowered Committee on Transmission held on 29.9.2017. In the minutes of said meeting dated 29.9.2017, it was recorded that CEA vide its letter dated 5.9.2017 has advised CERC about the utilization of Nagapattinam- Salem 765 kV D/C and apportionment of transmission charges between the two lines. The apportionment of transmission charges was based on the cost per km indicated in the Empowered Committee and actual length of transmission lines. CEA in the said letter has indicated that apportionment of transmission charges between the two lines i.e. Nagapattinam- Salem 765 kV D/C and Salem Madhugiri kV S/C can be considered in the ratio of 60:40.

b) Nagapattinam - Salem transmission line has been commissioned on 23.10.2016 but no payment has been realized. However, Salem - Madhugiri transmission line could not be completed due to Right to Way problem and is likely to be completed between March and May 2018.

c) Learned counsel requested to allow the tariff for Nagapattinam-Salem transmission line which has already been commissioned.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file the following information on affidavit by 5.3.2018, with an advance copy to the respondent.

a) Status of the conditional consent (i.e. linking the operationalization of LTA) given by CEA vide letter dated 26.12.2016.

b) Time frame for the completion of Salem-Madhugiri Transmission Line.

c) Details of the expenditure incurred by the Petitioner in the construction of Nagapattinam-Salem and Salem-Madhugiri Transmission Lines.

3. The Commission directed that due date of filing the information should be strictly complied with, failing which order shall be passed on the information available on record.

4. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**